

**SHRI BAPUSAHEB PARULEKAR (Ratnagiri):** I would like to rise on a point of order, because this is something which is being repeatedly told to us by the Chair and once for all let us decide this matter. I would invite your attention to rule 377 which says:

"A member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary General in writing stating briefly the point which he wishes to raise in the House together with reasons for wishing to raise it, and he shall be permitted to raise it only after the Speaker has given his consent."

So, what is to be given in writing is the point that is to be raised. Rule 377 does not restrict the right of the member and does not restrict the statement that is to be made.

**MR. DEPUTY-SPEAKER:** The rules are very clear.

**SHRI BAPUSAHEB PARULEKAR:** The rules are very clear and there is no need of interpretation. We cannot say that the Member who has been permitted to raise the matter under 377, has to restrict himself the statement, a copy of which has already been furnished.

**MR. DEPUTY-SPEAKER:** It is given here that he shall be permitted to raise it only after the Speaker has given his consent. The Speaker has given his consent only to read this statement. You cannot raise any other point. That is not approved by the Speaker. Therefore, 377 is in order and your point of order is out of order. Therefore, please read what you have given.

(v) REPORTED ASSAULT ON A WOMAN AT POLICE STATION IN DURG DISTRICT MADHYA PRADESH.

**SHRI BAPUSAHEB PARULEKAR (Ratnagiri):** A pregnant woman labourer summoned to police station in Durg District in connection with a

petty offence was stripped naked in the lock up by the police. The woman was severely beaten up by the police. The woman was admitted in a hospital in a critical state and the doctors who attended on her feared an abortion. The Home Minister of M.P. has declared the act as barbarous. The more alarming fact is that the woman has complained that the police threatened to force her to sleep with her son, who too had been called up to the police station. This complaint has not been investigated nor this fact has been denied by the authorities.

The culprits have not been properly charge-sheeted. They are only prosecuted for offence under section 342 of IPC i.e. of wrongful confinement in which authorities would be acquitted as police had authority to detain for 24 hours under law. The action should have been taken for offence of grievous hurt and molestation, insult and indecent assault. I appeal to hon. Home Minister to look into the matter and take proper steps in the matter.

(vi) REPORTED SUSPENSION OF FOOD FOR WORK PROGRAMME IN WEST BENGAL BECAUSE OF NON-SUPPLY OF FOOD-GRAIN BY THE CENTRE.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Under rule 377 I wish to raise the following:

According to an urgent message from the West Bengal Government, Works under Food for Works Programme remain completely suspended due to non-supply of foodgrains by the Centre. Twenty thousand tonnes allotted to the State by the Centre has not been lifted by the FCI. The Government of West Bengal has also stated that it had received 149,597 tonnes of foodgrains from the Centre during 1979-80 for execution of three rural works projects. The State Government has already submitted detailed utilisation account of more than 92 per cent of foodgrains received from the Centre during 1979-80.

West Bengal is the only State which has maintained statutory rationing system in some parts of the State.